

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में।
IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCHES "A" :: PUNE

BEFORE SHRI S.S.GODARA, JUDICIAL MEMBER
AND
SHRI DR.DIPAK P. RIPOTE, ACCOUNTANT MEMBER

आयकर अपील सं. / ITA No's.717 & 718/PUN/2019
निर्धारण वर्ष / Assessment Years : 2013-14 & 2014-15

M/s.Mapro Foods Pvt. Ltd., 3, Kushal Kunj, Chesson Road, Panchgani, Tal Mahabaleshwar, Dist. Satara – 412805.	Vs.	The Principal Commissioner of Income Tax-3, Pune.
PAN: AACCM 2974 Q		
Appellant/ Assessee		Respondent /Revenue

Assessee by	Shri P D Kudva – AR
Revenue by	Shri Keyur Patel – CIT(DR)
Date of hearing	06/12/2022
Date of pronouncement	06/12/2022

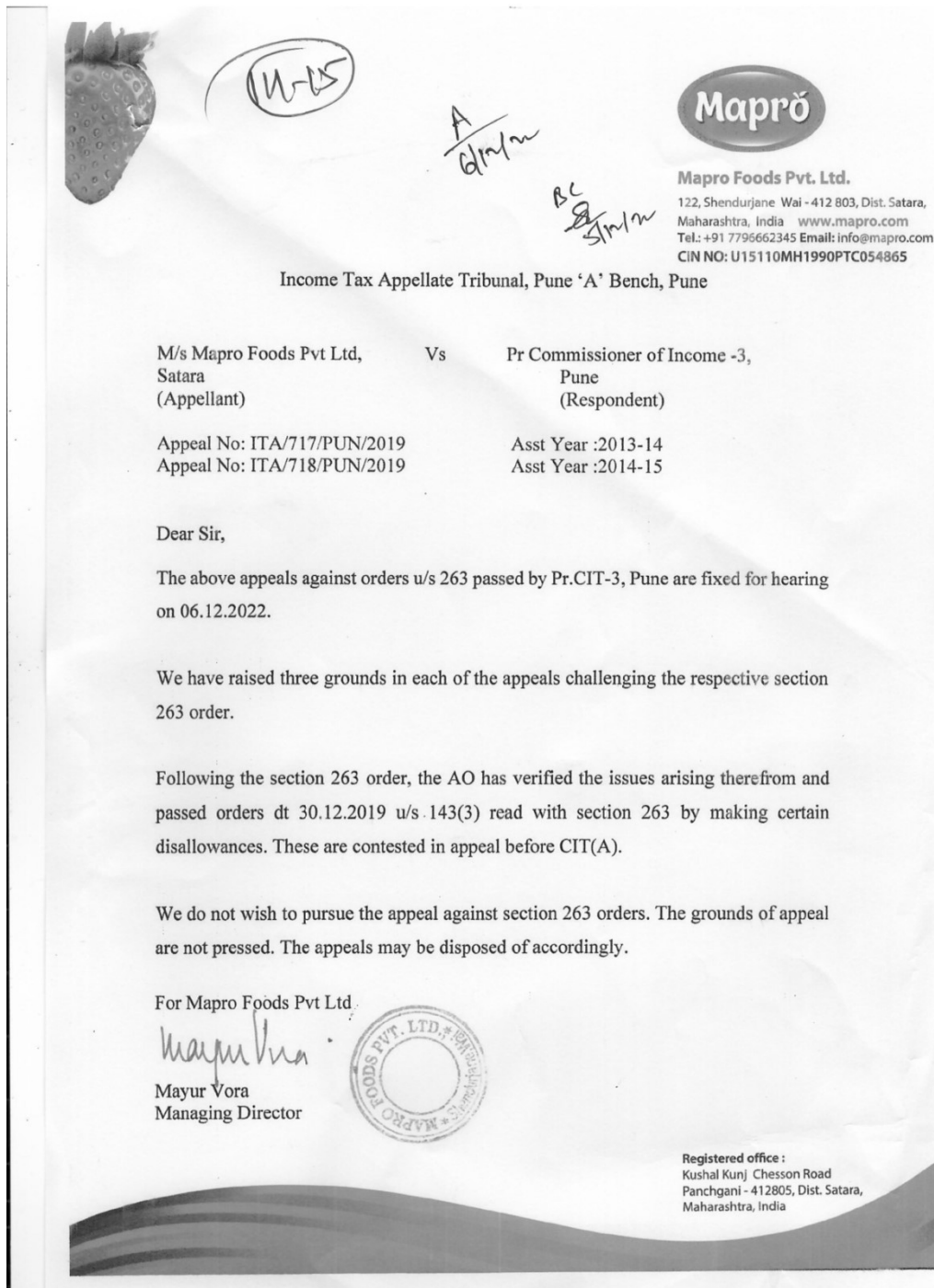
आदेश/ ORDER

PER BENCH:

These twin appeals of assessee for Assessment Years 2013-14 & 2014-15 are directed against the separate orders of Principal Commissioner of Income Tax-3, Pune's in case no.Pn/Pr.CIT-3/263 MFPL/2018-19/3654 & no.Pn/Pr.CIT-3/263 MFPL/2018-19/3692 for the A.Y.2013-14 & 2014-15; respectively in proceedings u/s.143(3) of the Income Tax Act, 1961 [in short "the Act"].

Heard both the parties. Case file perused.

2. It emerges during the course of hearing at the outset that the assessee has submitted its letter dated 05.12.2022 seeking not to press the instant cases as follows:



3. The Revenue is equally fair in not objecting to the foregoing withdrawal of appeals. Ordered accordingly.

4. The assessee's two appeals are dismissed as withdrawn.

Order pronounced in the open Court on 6th December, 2022.

Sd/-
(DR.DIPAK P. RIPOTE)
ACCOUNTANT MEMBER

Sd/-
(S.S.GODARA)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 6th Dec, 2022/ SGR*

आदेशकीप्रतिलिपिअग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A), concerned.
4. The Pr. CIT, concerned.
5. विभागीयप्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्डफ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// TRUE COPY //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे/ITAT, Pune.